

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 349 OF 2020

M/s. Chandralok Family Shop.

Thr. Partner

..... Petitioner

V e r s u s

Canara Bank,

Thr. Its Aut. Officer.

.....Respondents

Mr. Gaurish Agni, Advocate for the Petitioner.

Mr. Dhananjay Chavan and Mr. R. N. Kalangutkar, Advocates for the Respondent-Bank.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ.**

Date : 23rd November, 2020

P.C.

The petitioner has already instituted substantive proceedings before the Tribunal and the same are pending. Accordingly, it is not necessary for this Court to entertain this petition or stay the auction which is now scheduled on 24.11.2020.

2. Mr. Chavan, the learned Counsel for the respondent-Bank, states that even if the auction is held tomorrow i.e. 24.11.2020 as scheduled,

there will be no confirmation of sale for a period of 14 days from tomorrow. This means that the petitioner, within this period, can as well seek appropriate interim reliefs from the DRT.

3. In view of the aforesaid, we do not entertain this petition but grant liberty to the parties to raise their respective contentions before the DRT.

4. This petition is disposed off in the aforesaid terms.

5. All concerned to act on the basis of an authenticated copy of this order.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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